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ITEM NO.36 Court 9 (Video Conferencing)

SECTION II

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).7403/2021

(Arising out of impugned final judgment and order dated 08-09-2021 in CRLMWP No.2998/2021 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

**VERSUS** 

AJAY KUMAR YADAV & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.124457/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.124459/2021-EXEMPTION FROM FILING O.T. and IA No.124462/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date: 25-10-2021 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE VINEET SARAN HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. S.V. Raju, ASG

Ms. Garima Prashad, AAG
Ms. Ruchira Goel, AOR
Mr. Shantanu Singh, Adv.
Mr. Parth Yadav, Adv.
Mr. Akshay Chaudhary, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Having heard Mr. S.V. Raju, learned Additional Solicitor General at length and on perusal of the record, we do not find any ground for interference with the direction of High Court for investigation in the matter by the CBI.

However, considering the facts of this case, we direct that

| CBI | Shall | investigate | the matter | independently | and | in

| CBI | accordance | with | law | without | being | influenced | by | any | observation

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made in the judgment of the High Court.

The special leave petition is, accordingly, dismissed.'

Pending application(s), if any, stands disposed of.

(ARJUN BISHT) (PRADEEP KUMAR) (ASHWANI THAKUR) (COURT MASTER (SH) (BRANCH OFFICER) AR-CUM-PS